

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1156/2020

This the 13th day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Abdul Wahab Mir (Aged 49 years) S/o Haji Abdul Rehman Mir, R/o Dawar Gurez, At Present Taweed Abad, Maloora, Srinagar.

.....Applicant

(Advocate: Mr. Altaf Haqani)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Govt. Tourism Department, Civil Sectt. Srinagar/Jammu.
2. Joint Director Tourism, Kashmir.
3. Gulmarg Dev Authority, through its Chief Executive Officers, Gulmarg.
4. Ghulam Mohi-ud-Din Lone, Asstt. Engineer (Electric) Gulmarg Dev. Authority, Gulmarg.

.....Respondents

(Advocate: Mr. Amit Gupta, Id. Additional Advocate General)



O R D E R
[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant submits that the T.A. has become infructuous on account of certain developments which have taken place.



2. In view of the submission made by the learned counsel for the applicant, the T.A. is dismissed for having become infructuous.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun